

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 3792
ANSWERED ON 03.04.2025

Formation and operational status MCI

3792 Shri Sanjeev Arora:

Will the Minister of **Law and Justice** be pleased to state:

- (a) the current status of the formation of the Mediation Council of India (MCI) under the Mediation Act, 2023;
- (b) the timeline set by Government for operationalizing the Council and appointing its members; and
- (c) the steps taken to ensure that the Council promotes institutional mediation and strengthens India's alternative dispute resolution ecosystem?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN
THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (c) The Mediation Act, 2023, lays down the statutory framework for mediation to be adopted by parties to a dispute, especially institutional mediation, wherein various stakeholders have also been identified to establish a robust and efficacious mediation ecosystem in the country. As provided under section 1 (3) of the Mediation Act, 2023, some provisions of the Act have been notified *vide* gazette notification dated 09.10.2023. Also, requisite steps are

underway for establishment of the Mediation Council of India under section 31 of the Mediation Act, 2023 which *inter-alia* is to deal with the framework of institutionalization of the conduct of mediation in the country and to bring uniformity in the process. The Government is further continuously engaging with various stakeholders including High Courts and National Legal Services Authority for raising awareness and preparing for effective implementation of the provisions of the Mediation Act, 2023, aimed at institutionalizing the mediation ecosystem.
